

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.110 - IA/71(AHM)2024
In
C.P.(IB)/179(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Harjibhai Popatbhai Ghanva

.....Applicant

.....Respondent

Order delivered on 19/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Saurabh Rachchh, Advocate
For the SBI : Ms. M.A. Gogia, Advocate
For the Respondent/PG : None

ORDER

In pursuance to the notice issued by this Tribunal to the respondent / personal guarantor vide order dated 16.01.2024, a service report has been filed by the applicant / RP on 02.02.2024, vide inward diary No. 931, which reflects that notice was duly served upon the respondent / personal guarantor through speed post on 25.01.2024, as well as through e mail on 22.01.2024. However, despite due service, neither respondent / personal guarantor has appeared, nor filed any objection / reply to the report filed by the RP under Section 99 of the IBC, 2016.

Last chance is given to the respondent / personal guarantor for appearance and for filing objections / reply, if any, within seven days' from the date of this order.

Re-list on 26.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)